

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8087 of 2021

Md. Arshad Alam @ Arshad Alam Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Zaid Ahmed, Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Dhanbad Cyber P.S. Case No. 129 of 2021 corresponding to Cyber Case No. 27 of 2021.

It has been alleged that the petitioner and other accused persons were apprehended from inside a Maruti car and on search mobile, pan card Aadhar card, debit card and some cash were recovered from their possession. They were suspected to be involved in cyber crime.

The petitioner does not have any criminal antecedent and is in custody since 24.03.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned District & Sessions Judge II cum Special Judge (Vigilance, Cyber Cases, Electricity Act), Dhanbad in connection with Dhanbad Cyber P.S. Case No. 129 of 2021 corresponding to Cyber Case No. 27 of 2021, subject to the condition that one of the bailors should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)